

**Directorate General of Foreign Trade**  
**UdyogBhawan**  
**DES-V Section**

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The Meeting No.10/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 18.08.2016 and actually held on 01.09.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.09/AM-17 dated 04.08.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.10/AM-17 dated 18.08.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below

**MEETING NUMBER** : 10/84-ALC3/2016 **MEETING DATE** : 18.08.2016

**Case No.:**10/28/84-ALC3/2015 **Party Name:**BHARAT SILKS **Meet No/Date:**10/84-ALC3/2016 18.08.2016 **Status:**Approved

HQ File :01/84/050/00342/AM16/ RLA File :07/24/040/00034/AM15/ Lic.No/Date:0710104362 22.05.2014

1 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**2/6/84-ALC3/2016 **Party Name:**BHARAT SILKS **Meet No/Date:**10/84-ALC3/2016 18.08.2016 **Status:** Approved

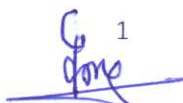
HQ File :01/84/050/00080/AM17/ RLA File :07/24/040/00035/AM16/ Lic.No/Date:0710108362 12.06.2015

2 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**6/8/84-ALC3/2016 **Party Name:**LAJ EXPORTS LTD., **Meet No/Date:**10/84-ALC3/2016 18.08.2016 **Status:** Approved

HQ File :01/84/050/00103/AM17/ RLA File Lic.No/Date:0510394743



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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 20/22/84-ALC3/2015	<b>Party Name:</b> NOWOTEK TEXTILES PVT. LTD.,	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00216/AM16/	RLA File :05/24/040/00204/AM16/	Lic.No/Date:0510395227 06.08.2015	Defer Date:15.09.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reminder has been issued to C&PC on 06.07.2016 through e.mail to furnish the expedite their comments. NC decided to wait for their comments and defer the case for re-listing on 15.09.2016.

<b>Case No.:</b> 1/20/84-ALC3/2015	<b>Party Name:</b> POLY LOGIC INTERNATIONAL PVT. LTD,	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00189/AM16/	RLA File :56/24/040/00022/AM16/	Lic.No/Date:5610004680 14.09.2015	Defer Date:15.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the reminder has been issued to C&PC on 06.07.2016 through e.mail to furnish the expedite their comments. NC decided to wait for their comments and defer the case for re-listing on 15.09.2016.

<b>Case No.:</b> 22/24/84-ALC3/2015	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00274/AM16/	RLA File :35/24/040/00030/AM16/	Lic.No/Date:3510044802 30.09.2015	Defer Date:15.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

<b>Case No.:</b> 2/24/84-ALC3/2015	<b>Party Name:</b> THREADS (INDIA) LIMITED	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00254/AM16/	RLA File :06/24/040/00030/AM16/	Lic.No/Date:0610038234 08.10.2015	Defer Date:15.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.05.2016 to furnish the chemical characteristics to usages for making in the export product. NC decided wait for their reply. The case for re-listing on 15.09.2016.

<b>Case No.:</b> 7/24/84-ALC3/2015	<b>Party Name:</b> A.M.VINYL	<b>Meet No/Date:</b> 10/84-	<b>Status:</b> Deferred
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PVT.LTD.,

ALC3/2016  
18.08.2016HQ File :01/84/050/00259/AM16/ RLA File  
:05/23/040/00300/AM16/Lic.No/Date:0510395966  
19.10.2015 Defer  
Date:15.09.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the last reminder has been issued to the firm on 11.07.2016 by Deptt. of C&PC. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 15.09.2016.

**Case No.:**19/28/84-ALC3/2015 **Party Name:**HIMATSINGKA SEIDE LTD **Meet No/Date:**10/84-ALC3/2016 18.08.2016 **Status:**Approved

HQ File :01/84/050/00351/AM16/ RLA File  
:07/24/040/00263/AM16/ Lic.No/Date:0710109005  
05.11.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case. As decided by the Committee ETP chemicals i.e. S.No.12,13,14,15, and 16 in inputs are not allowed and remaining inputs are allowed as applied for by the firm.

Note: Dyes and Chemicals mentioned shall be restricted to 26% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No. 5.

RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**40/30/84-ALC3/2015 **Party Name:**MACRO INTERNATIONAL CO. **Meet No/Date:**10/84-ALC3/2016 18.08.2016 **Status:**Deferred

HQ File :01/84/050/00436/AM16/ RLA File  
:03/95/040/00415/AM16/ Lic.No/Date:0310800949  
11.12.2015 Defer  
Date:15.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply of firm has been received on 28.07.2016 as desired by C&PC on 11.07.2016. NC decided to send the reply to C&PC for their comments and defer the case for 15.09.2016.

**Case No.:**42/30/84-ALC3/2015 **Party Name:**MACRO INTERNATIONAL CO. **Meet No/Date:**10/84-ALC3/2016 18.08.2016 **Status:**Deferred

HQ File :01/84/050/00438/AM16/ RLA File  
:03/95/040/00620/AM16/ Lic.No/Date:0310800940  
11.12.2015 Defer  
Date:15.09.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply of firm has been received on 28.07.2016 as desired by C&PC on 11.07.2016. NC decided to send the reply to C&PC for their comments and defer the case for 15.09.2016.

**Case No.:**4/28/84-ALC3/2015 **Party Name:**KERALA DINESH BEEDI WORKERS CENTRAL CO-OP. **Meet No/Date:**10/84-ALC3/2016 18.08.2016 **Status:**Deferred

HQ File :01/84/050/00336/AM16/ RLA File  
:10/24/040/00084/AM16/ Lic.No/Date:1010059341  
14.12.2015 Defer  
Date:15.09.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that sufficient reply has not given by the firm as on date. NC decided to defer the case for re-listing on 15.09.2016.

<b>Case No.:</b> 1/26/84-ALC3/2015	<b>Party Name:</b> DUCERE TECHNOLOGIES PRIVATE LIMITED	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Deferred
HQ File 13 :01/84/050/00313/AM16/	RLA File :09/24/040/00517/AM16/	Lic.No/Date:0910062977 16.12.2015	Defer Date:15.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

<b>Case No.:</b> 35/30/84-ALC3/2015	<b>Party Name:</b> CIL TEXTILES PRIVATE LIMITED,	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Deferred
HQ File 14 :01/84/050/00431/AM16/	RLA File :56/24/040/00044/AM16/	Lic.No/Date:5610004779 18.12.2015	Defer Date:15.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply has been received from the firm on 11.07.2016 as desired by C&PC in this case. NC decided to defer the case for re-listing on 15.09.2016.

<b>Case No.:</b> 37/30/84-ALC3/2015	<b>Party Name:</b> CIL TEXTILES PRIVATE LIMITED,	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Deferred
HQ File 15 :01/84/050/00433/AM16/	RLA File :56/24/040/00043/AM16/	Lic.No/Date:5610004778 18.12.2015	Defer Date:15.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply has been received from the firm on 11.07.2016 as desired by C&PC in this case. NC decided to defer the case for re-listing on 15.09.2016.

<b>Case No.:</b> 32/30/84-ALC3/2015	<b>Party Name:</b> M. G. CLOTH PVT. LTD.,	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Deferred
HQ File 16 :01/84/050/00428/AM16/	RLA File :05/24/040/00492/AM16/	Lic.No/Date:0510397198 05.01.2016	Defer Date:15.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.06.2016 to furnish the measurement chart and CAD of the product in this case. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 15.09.2016.

<b>Case No.:</b> 46/30/84-ALC3/2015	<b>Party Name:</b> ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00442/AM16/	RLA File :05/24/040/00519/AM16/	Lic.No/Date:0510397406 22.01.2016	Defer Date:15.09.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply has been received from the firm on 17.08.2016. NC decided to send the reply to DC(MSME) for examine the case. The case for re-listing on 15.09.2016.

<b>Case No.:</b> 1/8/84-ALC3/2016	<b>Party Name:</b> J.D. JONES & CO. PVT. LTD.	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Approved
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HQ File :01/84/050/00098/AM17/	RLA File :02/24/040/00190/AM16/	Lic.No/Date:021020648 5 11.02.2016
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18 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/249/2016 –TWS dated 22.08.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	P84 Blue Polymaid Gland Packing – Equivalent to K 4333	194 Kg	P84 16i Blue Yarn	1.02Kg/kg content contain in export product

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 6/4/84-ALC3/2016	<b>Party Name:</b> MACRO INTERNATIONAL CO.	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Deferred
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19 HQ File :01/84/050/00030/AM17/	RLA File :03/95/040/00694/AM16/	Lic.No/Date:0310802665 17.02.2016	Defer Date:15.09.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP. NC decided to wait for their comments and deferred the case for re-listing on 15.09.2016.

<b>Case No.:</b> 31/8/84-ALC3/2016	<b>Party Name:</b> E I DUPONT INDIA PVT LIMITED	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Approved
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20 HQ File :01/84/050/00128/AM17/	RLA File :34/24/040/00299/AM16/	Lic.No/Date:3410041928 29.02.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

21 <b>Case No.:</b> 1/4/84-ALC3/2016	<b>Party Name:</b> METRO MERCHANDISING MANUFACTURERS	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00025/AM17/	RLA File :03/95/040/00979/AM16/	Lic.No/Date:0310803284 14.03.2016	Defer Date:15.09.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 21.06.2016 to furnish the justification of higher wastage claimed for uses of grey and printed fabric of inputs in this case. NC decided wait for their reply. The case stands deferred for re-listing on 15.09.2016.

<b>Case No.:</b> 11/6/84-ALC3/2016	<b>Party Name:</b> SURE SAFETY INDIA PVT LTD	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00089/AM17/	RLA File :34/24/040/00333/AM16/	Lic.No/Date:3410041988 18.03.2016	Defer Date:15.09.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD, measurement chart and sketch in this case. The case stands deferred for re-listing on 15.09.2016.

<b>Case No.:</b> 9/8/84-ALC3/2016	<b>Party Name:</b> FLEXITUFF INTERNATIONAL LTD.,	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Approved
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HQ File :01/84/050/00106/AM17/	RLA File :56/24/040/00056/AM16/	Lic.No/Date:5610004872 29.03.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No.7/271/2016 –TSW dated 01.09.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate bulk Containers, 1) PP granules -1885 MT 2) Titanium Dioxide-80MT 3) Relevant LDPE-35 MT 4) Packing material -20 MT (PP granules)	2000 MT	1. PP granules 2. Titanium Dioxide 3. Relevant LDPE 4. Packing material (PP granules)	1.10 MT/MT content contains in export or applied quantity whichever is less Not allowed as no justification has been given and not mentioned in SION 1.05 MT/MT content contains in export or applied quantity whichever is less As per packing policy

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 3/8/84-ALC3/2016	<b>Party Name:</b> AMRIT EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Deferred
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HQ File :01/84/050/00100/AM17/	RLA File :02/24/040/00214/AM16/	Lic.No/Date:0210206588 31.03.2016	Defer Date:15.09.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

Case No.:2/2/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2016 18.08.2016	Status:Deferred
25 HQ File :01/84/050/00002/AM17/	RLA File :08/24/040/00461/AM16/	Lic.No/Date:0810137659 12.04.2016	Defer Date:15.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 12.07.2016 to furnish the CAD, Measurement Chart, Sketch of the product. NC decided to wait for their reply. The case stands deferred for re-listing on 15.09.2016.

Case No.:9/6/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:10/84- ALC3/2016 18.08.2016	Status:Deferred
26 HQ File :01/84/050/00087/AM17/	RLA File :34/24/040/00350/AM16/	Lic.No/Date:3410042082 19.04.2016	Defer Date:15.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD, measurement chart and sketch in this case. The case stands deferred for re-listing on 15.09.2016.

Case No.:23/8/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:10/84- ALC3/2016 18.08.2016	Status:Deferred
27 HQ File :01/84/050/00120/AM17/	RLA File :03/95/040/00042/AM17/	Lic.No/Date:0310804060 20.04.2016	Defer Date:15.09.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 10.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. NC decided to wait for their reply. The case stands deferred for re-listing on 15.09.2016.

Case No.:10/8/84-ALC3/2016	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:10/84- ALC3/2016 18.08.2016	Status:Deferred
28 HQ File :01/84/050/00107/AM17/	RLA File :05/23/040/00004/AM17/	Lic.No/Date:0510398263 21.04.2016	Defer Date:15.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 10.08.2016 through email to furnish the CAD and measurement chart. NC decided to wait for their reply. The case stands deferred for re-listing on 15.09.2016.

Case No.:20/8/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:10/84- ALC3/2016 18.08.2016	Status:Deferred
HQ File :01/84/050/00117/AM17/	RLA File :03/95/040/00057/AM17/	Lic.No/Date:0310804197 26.04.2016	Defer Date:15.09.2016

- 29 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 10.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. NC decided to wait for their reply. The case stands deferred for re-listing on 15.09.2016.

Case No.:22/8/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:10/84- ALC3/2016 18.08.2016	Status:Deferred
HQ File :01/84/050/00119/AM17/	RLA File :03/95/040/00058/AM17/	Lic.No/Date:0310804195 26.04.2016	Defer Date:15.09.2016

- 30 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 12.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. NC decided to wait for their reply. The case stands deferred for re-listing on 15.09.2016.

Case No.:25/8/84-ALC3/2016	Party Name:NEXG APPARELS LLP	Meet No/Date:10/84- ALC3/2016 18.08.2016	Status:Deferred
HQ File :01/84/050/00122/AM17/	RLA File :03/95/040/00070/AM17/	Lic.No/Date:0310804194 26.04.2016	Defer Date:15.09.2016

- 31 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the measurement chart, CAD and sketch in this case. The case stands deferred for re-listing on 15.09.2016.

Case No.:2/8/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:10/84- ALC3/2016 18.08.2016	Status:Approved
HQ File :01/84/050/00099/AM17/	RLA File :02/24/040/00004/AM17/	Lic.No/Date:0210206648 28.04.2016	

- 32 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:11/8/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:10/84- ALC3/2016 18.08.2016	Status:Approved
HQ File :01/84/050/00108/AM17/	RLA File :02/24/040/00021/AM17/	Lic.No/Date:0210206684 13.05.2016	

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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 8/4/84-ALC3/2016	<b>Party Name:</b> NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00032/AM17/	RLA File :07/24/040/00041/AM17/	Lic.No/Date:0710109820 16.05.2016	Defer Date:15.09.2016

**Decision :** Committee considered the case as per agenda and noted that the reminder has been issued to RA, Bangalore on 20.07.2016 to furnish the hard copy of the application of the firm. The reply is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 15.09.2016.

<b>Case No.:</b> 21/8/84-ALC3/2016	<b>Party Name:</b> SAATI KUSUMGAR INDIA PVT. LTD.	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00118/AM17/	RLA File :03/95/040/00101/AM17/	Lic.No/Date:0310804696 16.05.2016	Defer Date:15.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 10.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. NC decided to wait for their reply. The case stands deferred for re-listing on 15.09.2016

<b>Case No.:</b> 24/8/84-ALC3/2016	<b>Party Name:</b> SAATI KUSUMGAR INDIA PVT. LTD.	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00121/AM17/	RLA File :03/95/040/00100/AM17/	Lic.No/Date:0310804695 16.05.2016	Defer Date:15.09.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 10.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. NC decided to wait for their reply. The case stands deferred for re-listing on 15.09.2016

<b>Case No.:</b> 8/8/84-ALC3/2016	<b>Party Name:</b> PRIMO FASHIONS,	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Approved
HQ File :01/84/050/00105/AM17/	RLA File :32/24/040/00002/AM17/	Lic.No/Date:3210077893 18.05.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

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Case No.:12/8/84-ALC3/2016	Party Name:R N R INTERNATIONAL	Meet No/Date:10/84-ALC3/2016 18.08.2016	Status:Deferred
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38 HQ File :01/84/050/00109/AM17/	RLA File :05/24/040/00073/AM17/	Lic.No/Date:0510398556 19.05.2016	Defer Date:15.09.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

Case No.:26/8/84-ALC3/2016	Party Name:MTV EXPORTS	Meet No/Date:10/84-ALC3/2016 18.08.2016	Status:Deferred
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39 HQ File :01/84/050/00123/AM17/	RLA File :03/95/040/00137/AM17/	Lic.No/Date:0310804869 20.05.2016	Defer Date:15.09.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

Case No.:7/8/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:10/84-ALC3/2016 18.08.2016	Status:Deferred
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40 HQ File :01/84/050/00104/AM17/	RLA File :02/24/040/00029/AM17/	Lic.No/Date:0210206711 24.05.2016	Defer Date:15.09.2016
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

Case No.:2/10/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:10/84-ALC3/2016 18.08.2016	Status:Approved
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41 HQ File :01/84/050/00178/AM17/	RLA File :05/24/040/00096/AM17/	Lic.No/Date:0510398687 31.05.2016	
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:17/8/84-ALC3/2016	Party Name:G.R.CORPORATION	Meet No/Date:10/84-ALC3/2016 18.08.2016	Status:Approved
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42 HQ File :01/84/050/00114/AM17/	RLA File :06/24/040/00009/AM17/	Lic.No/Date:0610038394 02.06.2016	
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and



went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 1/10/84-ALC3/2016	<b>Party Name:</b> SRF LIMITED	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Approved
HQ File :01/84/050/00177/AM17/	RLA File :04/24/040/00025/AM17/	Lic.No/Date:0410162019 07.06.2016	

43 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case, taking cue from SION A 2398, as applied for.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 15/8/84-ALC3/2016	<b>Party Name:</b> MAYA EXPORTS CORPN	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Approved
HQ File :01/84/050/00112/AM17/	RLA File :05/24/040/00118/AM17/	Lic.No/Date:0510398770 10.06.2016	

44 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 3/10/84-ALC3/2016	<b>Party Name:</b> CHOWDHARY OVERSEAS LIMITED	<b>Meet No/Date:</b> 10/84-ALC3/2016 18.08.2016	<b>Status:</b> Approved
HQ File :01/84/050/00179/AM17/	RLA File :06/24/040/00012/AM17/	Lic.No/Date:0610038406 20.06.2016	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No.7/286/2016 –TWS dated 22.08.2016 as detailed below :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Harness made of non-leather (textile chaps) made of air mesh fabric 3437.90 Kg., polyurethane nubuck leather 1.2mm 3985.71 Kg	21,640 pairs	1.	Air Mesh Fabric woven fabric 340 GSM +/-5% 150CM width (TC Air Mesh Fabric)	3609.8 Kg
			2.	Polyurethane Nubuck Leather 1.2 mm Nubuck 140 cm width, 480 GSM+/- 5% (TC Polyurethane Nubuck Leather)	4185.0 Kg

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:9/10/84-ALC3/2016	Party Name:FIRST GARMENT MFG. CO. (I) PVT. LTD.	Meet No/Date:10/84-ALC3/2016 18.08.2016	Status:Approved
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HQ File :01/84/050/00185/AM17/	RLA File :35/24/040/00014/AM17/	Lic.No/Date:3510044964 21.06.2016
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- 46 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:4/10/84-ALC3/2016	Party Name:BEEKU EXPORTS	Meet No/Date:10/84-ALC3/2016 18.08.2016	Status:Deferred
HQ File :01/84/050/00180/AM17/	RLA File :04/24/040/00053/AM17/	Lic.No/Date:0410162059 23.06.2016	Defer Date:15.09.2016

- 47 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 11.08.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

Case No.:32/8/84-ALC3/2016	Party Name:VENUS DENIM	Meet No/Date:10/84-ALC3/2016 18.08.2016	Status:Deferred
HQ File :01/84/050/00129/AM17/	RLA File :08/24/040/00131/AM17/	Lic.No/Date:0810138234 04.07.2016	Defer Date:15.09.2016

- 48 **Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ahmedabad. The case stands deferred for re-listing on 15.09.2016.

Case No.:7/10/84-ALC3/2016	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:10/84-ALC3/2016 18.08.2016	Status:Deferred
HQ File :01/84/050/00183/AM17/	RLA File :03/94/040/00172/AM16/	Lic.No/Date:0310806274 14.07.2016	Defer Date:15.09.2016

- 49 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 11.08.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

Case No.:5/10/84-ALC3/2016	Party Name:ALOK INDUSTRIES LIMITED.	Meet No/Date:10/84-ALC3/2016 18.08.2016	Status:Deferred
HQ File :01/84/050/00181/AM17/	RLA File :03/94/040/00250/AM17/	Lic.No/Date:0310806290 15.07.2016	Defer Date:15.09.2016

- 50 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and

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noted that the application has been referred to DC(MSME) and TC, Noida on 11.08.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

Case No.:6/10/84-ALC3/2016	Party Name:KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:10/84-ALC3/2016 18.08.2016	Status:Deferred
HQ File :01/84/050/00182/AM17/	RLA File :03/94/040/00293/AM17/	Lic.No/Date:0310806603 26.07.2016	Defer Date:15.09.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the manufacturing process and wastage of each stage in this case. The case stands deferred for re-listing on 15.09.2016.

Case No.:8/10/84-ALC3/2016	Party Name:KABADI SHANKARSA & CO.,	Meet No/Date:10/84-ALC3/2016 18.08.2016	Status:Deferred
HQ File :01/84/050/00184/AM17/	RLA File :07/24/040/00163/AM17/	Lic.No/Date:0710110230 09.08.2016	Defer Date:15.09.2016

**Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 15.09.2016.

#### Manual cases

(53)

Case No. 136	M/s. Udyogi Safety Appliances (P) Ltd.
NC Meeting No. 10/AM-17 dt 18.08.2016	File No.01/84/050/00267/AM15/DES-V
RA. F.No. 02/24/040/00118/AM15	
Modification of norms in respect of Advance Authorization No. 0210205166 dated 17.11.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for following amendment in decision of NC in its meeting held on 11.02.2016 in respect of Advance Authorization No. 0210205166 dated 17.11.2014:	
<ol style="list-style-type: none"> <li>1. Company name from M/s. Udyogi Safety Appliances (P) Ltd. to M/s. Udyogi International Pvt. Ltd.</li> <li>2. Both Export Quantity weight from Kgs to Gms which was clearly provided at the time of technical details submission.</li> <li>3. Amendment in wastage for "LDPE" in both the export products.</li> </ol>	
NC decided to call for comments from DIPP. The case stands deferred for re-listing on 15.09.2016.	

(54)

Case No. 137	M/s. Orient Craft Ltd.
NC Meeting No. 10/AM-17 dt 18.08.2016	File No.01/84/171/311/AM-17/DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms for export product Ladies Blouse made out of 100% Silk Woven Fabric, GSM 69(+/-10%), Style No. 951473 in respect of Annual Adv. Authorisation No. 0510392682 dated 05.01.2015.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.	

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GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.  
(55)

Case No. 138	M/s. R.G. Apparel
NC Meeting No. 10/AM-17 dt 18.08.2016	File No.01/84/50/251/AM-16 /DES-V
RA. F.No. 32/24/040/00022/AM16	
Fixation of norms in respect of Adv. Authorisation No. 3210077709 dated 21.09.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms in respect of Adv. Authorisation No. 3210077709 dated 21.09.2015 as their case was rejected by NC on 14.01.2016. Accordingly, Committee decided to defer the case for re-listing on 15.09.2016.	

(56)

Case No. 139	M/s. R.G. Apparel
NC Meeting No. 10/AM-17 dt 18.08.2016	File No.01/84/50/249/AM-16 /DES-V
RA. F.No. 32/24/040/00019/AM16	
Fixation of norms in respect of Adv. Authorisation No. 3210077665 dated 30.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms in respect of Adv. Authorisation No. 3210077665 dated 30.07.2015 as their case was rejected by NC on 14.01.2016. Accordingly, Committee decided to defer the case for re-listing on 15.09.2016.	

(57)

Case No. 140	M/s. Sumilon Industries Ltd
NC Meeting No. 10/AM-17 dt 18.08.2016	File No.01/84/50/327/AM-15 /DES-V
RA. F.No. 52/24/040/00051/AM15	
Fixation of norms in respect of Advance Authorization No. 5210041367 dated 31.12.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the main file handed over to Shri Nand Lal, Consultant of DIPP on 26.06.2016 to examine / comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.	

(58)

Case No. 141	M/s. Sumilon Industries Ltd
NC Meeting No. 10/AM-17 dt 18.08.2016	File No.01/84/50/326/AM-15 /DES-V
RA. F.No. 52/24/040/00052/AM15	
Fixation of norms in respect of Advance Authorization No. 5210041368 dated 31.12.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the main file handed over to Shri Nand Lal, Consultant of DIPP on 26.06.2016 to examine / comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.	

(59)

Case No. 142	M/s. JPM Exports Pvt. Ltd.
NC Meeting No. 10/AM-17 dt 18.08.2016	File No.01/84/50/00176/AM-16/DES-V
RA. F.No. 02/24/040/00085/AM16	
Fixation of norms in respect of Advance Authorization No. 0210206023 dated 29.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms	



in respect of Adv. Authorisation No. 0210206023 dated 29.07.2015 as their case was rejected by NC on 14.01.2016. Accordingly, Committee decided to ask the firm to furnish the CAD alongwith sample of the product and defer the case for re-listing on 15.09.2016.

(60)

Case No.143	M/s. William Goodacre & Sons India Pvt. Ltd.
NC Meeting No. 10/AM-17 dt 18.08.2016	File No.01/84/50/101/AM-11 /DES-V
RA. F.No. 10/24/040/00025/AM11	
Re-fixation of norms in respect of Advance Authorization No. 1010039361 dated 07.07.2010	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the RA, Cochin have requested on 25.08.2015 for revised input output norms in respect of above said Adv. Authorisation of M/s. William Goodacre & Sons India Pvt. Ltd. in this case. The Committee also observed that the requisite information has not been furnished by the firm as desired by DIPP's deficiency letter issued on 20.11.2015 and subsequent reminder dated 21.06.2016 issued by this office. In view of above, the Committee was unable to finalise the revise norms and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.	

(61)

Case No. 144	M/s. Udyogi Safety Appliances (P) Ltd
NC Meeting No. 10/AM-17 dt 18.08.2016	File No.01/84/50/00265/AM-15/DES-V
RA. F.No. 02/24/040/00124/AM15	
Request for amendment in decision of NC in its meeting No. 29/AM16 dated 11.02.2016 in respect of Adv. Authorisation No. 0210204999 dated 19.09.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 25.04.2016 for amendment in export quantity Sl. 1&2 and import quantity for Sl. 2 i.e. "LDPE Granules" for both the export product in decision of NC in its meeting No. 29/AM16 dated 11.02.2016 against the above said Adv. Authorisation. NC decided to defer the case for re-listing on 15.09.2016.	